

ITEM NO.1

REGISTRAR COURT. 2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M K H A N J U R A

Civil Appeal No(s). 5336-5340/2005

SIDHRATH CONSTURCTION & ORS.

Appellant(s)

V E R S U S

D.T.VORA & ORS.

Respondent(s)

Date : 21/04/2015 These appeals were called on for hearing today.

For Appellant(s) Mr. Aditya Sharma,Adv.
M/s. Parekh & Co.,Adv.

For Respondent(s) Mr. Jay Savla,Adv.

U P O N h e a r i n g t h e c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g
O R D E R

The Office Report is that by Order dated 6.2.2013 of the Hon'ble Judge in Chamber four weeks time was given to the appellants to furnish the details of the Account No with the further direction that if the needful is not done within the period stipulated in the order the Registry may proceed further as per rules. The appellants have failed to comply with the terms of the order aforesaid. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.

(M K HANJURA)
Registrar

MG